

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 101
(IB)-362/ND/2022
IA-4811/2022, IA-2557/2024

IN THE MATTER OF:
Indusind Bank Ltd.

... **Applicant/Petitioner**

Versus

M/s. Cloud 9 Projects Pvt. Ltd.

... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 12.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Diwakar Maheshwari, Adv. Pratiksha Mishra, Adv. Kaarunya Lakshmi
Adv. Gaurav Mitra, Adv. Ridhima Verma, Adv. Shashwat Tripathi, Adv. Madhu Ayachit, Adv. Lavanya, Adv. Ishan Roy Chowdhary in IA-4811/2022, IA-2557/2024.

For the Respondent : Adv. Satish Rai, Adv. Medha Pandey, Adv. Gaurav Raj Grover

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-4811/2022: During the course of the hearing, the Ld. Counsel appearing for the CD sought to place certain documents on record with index. Ms. Ridhima Verma, Ld. Counsel for the Applicant in IA-4811/2022 objected to production of documents, without being supported by affidavit. In the wake, the Ld. Counsel for the CD is directed to place the documents sought to be handed over by him across the bar, on record along with an affidavit with advance copy to the Applicant in IA-4811/2022 as also to Ld. Counsel for the FC within one week. It would be open to the FC and the Applicant in IA-4811/2022 to file an additional affidavit commenting upon the documents sought to be placed on record. List on 01.08.2024.

IA-2577/2024: It would be open to Corporate Debtor to file reply to IA-2577/2024. Ms. Ridhma Verma, Ld. Counsel appearing for the Applicant in IA would made a copy of the same available to Ld. Counsel for the CD within 3 days.

List on 01.08.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)